

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.254
TP 91 of 2016(CP 14 of 2015)

Proceedings under Section 397-398 of Co. Act, 1956

IN THE MATTER OF:

Gaurav Soni & Ors

.....Applicant

V/s

Chamunda Pharma Machinerics Pvt Ltd & Ors

.....Respondent

Order delivered on: 25/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Adv

For the Respondent : Mr. Pavan Godiawala, Adv. for R-1

ORDER

None present for R-2 to R-6. Applicant says willing to settle the matter provided appropriate valuation is done and matter settled. Respondent No. 1 is directed to consult his client and file affidavit.

List for further consideration on 12.09.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)